

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 30
CP 49/241- 242/PB/2023

IN THE MATTER OF:

Himangini Singh (Legal heir of Late Shri
KJS Ahluwalia) & Ors.

.... Petitioner/Applicant

v.

KJS Cement (I) Limited & Ors.

.... Respondent

Order Under Section 241(1), 242(4) & 58(3)

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Sr. Adv. U.K. Chaudhary, Sr. Adv. P. Nagesh,
Adv. Saurabh Kalia, Adv. Sameer Chaudhary,
Adv. Sarvik Singhai, Adv. Aaryan Sharma,
Adv. Chaitanya Bansal, Adv. Madhav Goel
For the Respondent : Ms. Geetika Sharma

ORDER

New CA-157/2023

Ms. Geetika Sharma, Ld. Counsel appeared on behalf of R-1 to R-6 and R-8 to R-9. Mr. U.K. Chaudhary, Ld. Sr. Counsel appeared on behalf of the Applicant and submits that this application has been filed seeking liberty to file rejoinder to the reply filed by the Respondent.

We are of the view that no prejudice will be caused if the rejoinder is filed. Accordingly, CA-157/2023 is allowed. List the matter on 31.08.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)